
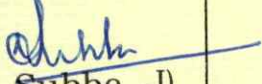


1. W.P. (C) No. 02 of 2006 BABY THOMAS VS. STATE OF SIKKIM & ORS.
2. W.P. (C) No. 03 of 2006 S.N. MISHRA VS. STATE OF SIKKIM & ORS.
3. W.P. (C) No. 05 of 2006 ASHUTOSH MISRA VS. STATE OF SIKKIM & ORS.

Serial No. of Order	Date of Order	Order with Signature	Office Note as to action (if any) taken on Order
20.	20.5.08	<p>Present: Mr. A. Moulik, Sr. Advocate with Mr. N.G. Sherpa, Advocate for the Petitioner.</p> <p>Mr. S.P. Wangdi, Advocate General with Mr. J.B. Pradhan and Mr. Karma Thinlay, Govt. Advocates for the State-Respondents.</p> <p>Mr. B. Sharma, Sr. Advocate with Mr. Bijay Rai, Advocate for Respondent Nos. 3 to 7 & 9 to 14.</p> <p>Mr. A.K. Upadhyaya, Sr. Advocate with Ms. Reshmita, Advocate for Respondent Nos. 16 & 18.</p> <p style="text-align: center;">...</p> <p>It is recorded that promotions have been granted to the writ petitioners who had grievance. It has been granted with effect from 22.5.2007 the date of the Court's earlier order. The writ petitioners now would have something even more, and they want the Court to enter into the question of their seniority involving several private parties. In our opinion this would not be just or equitable. Let the writ petitioners be happy with what they have got in pursuance of the Court's order. Steps taken by the parties so far are confirmed. The writ petition is disposed of without any further or other orders.</p> <p style="text-align: right;">  (A.N. Ray, CJ) </p> <p style="text-align: right;">  (A.P. Subba, J) </p>	